CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 254/MP/2024

Subject : Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003

read with the PPA dated 25.7.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated

14.5.2019 passed in Petition No. 77/MP/2018.

Petitioner : TRN Energy Private Limited

Respondents: UPPCL and 7 others

Date of Hearing : **2.4.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Matrugupta Mishra, Advocate, TRNEPL

Ms. Puja Priyadarshini, Advocate, UPPCL Shri Rishabh Bhardwaj, Advocate, UPPCL Shri Deeptanshu Chandak, Advocate, UPPCL

Ms. Deepti, Advocate, PTC

Record of Proceedings

The case was called out for a virtual hearing.

- 2. The learned counsel for the Petitioner submitted that an amount of more than Rs. 40 crores has already been deducted, and the Respondent may impose further penalties in the upcoming invoices. He further requested an interim relief of no coercive action, viz., future deductions by the Respondent.
- 3. In reply, the learned counsel for the Respondent UPPCL submitted that during the hearing dated 25.2.2025, the Petitioner was directed to furnish certain information, which has not been submitted till date, and the said information is required to ascertain as to whether the Petitioner have a *prima facie* case for interim relief. She opposed the request for interim relief and further requested that this matter be listed for a physical hearing.
- 4. The Commission, after hearing the parties, directed the Petitioner to submit the additional information, as sought vide ROP for the hearing dated 25.2.2025, on or before **17.4.2025**, after serving a copy to the Respondents. The Respondents are also permitted

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to file a reply to the said additional information till **9.5.2025**, after serving a copy to the Petitioner, who may, thereafter, file its rejoinder, if any, by **16.5.2025**.

6. The Petition will be listed for hearing on **22.5.2025**.

By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)

A.